

(5)  
CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.1027 of 1999

New Delhi, this 18th day of August, 1999

HON'BLE MR JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)  
HON'BLE MRS SHANTA SHAstry, MEMBER(A)

Subhash Chander  
S/o Shri Shyam Sunder  
R/o 103-104, Gandhi Vihar  
Near Dr. Mukherji Nagar Bandh  
Delhi-9.

... Applicant

By Advocate: None.

versus

1. Union of India, through  
The General Manager  
Baroda House  
Northern Railway  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway, New Delhi  
Near - New Delhi Railway Station
3. The Divisional Personnel Officer  
D.R.M. Office, Delhi Division  
Near - New Delhi Railway Station. ... Respondents

By Advocate: Shri R.L. Dhawan

O R D E R (ORAL)

By Reddy.J

It is represented by the learned counsel for the respondents that the impugned order of reversion has been cancelled. Hence the OA has become infructuous.

2. Since the order of reversion has been set aside, nothing survives in the OA. The OA is, therefore, dismissed as infructuous. No order as to costs.

*In answer* 9-  
(Shanta Shastry)  
Member(A)

*W. Rajagopala Reddy*  
(V. Rajagopala Reddy)  
Vice Chairman(J)